

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Policy Circular No.8 (RE-2006)/2004-09

Dated: 6th June, 2006

Subject: Certificate of Origin (Non-preferential) issued to exporters by agencies listed in Appendix 4-C of Hand Book of Procedure Vol.I --- information in Col. 2 of the Certificate.

Attention is invited to Para 2.21.2 of the Hand Book of Procedure and to the Certificate of Origin (Non-Preferential) being issued by Agencies who are listed in Appendic-4-C of the HBP Vol.I.

2. The Trade and industry have represented that while applying for Certificate of Origin (NP) to an Agency listed in Appendix 4-C, at present, they have to provide the entire details of the buyer abroad in Col.2 of the Certificate and only then the certificate is signed by the authorized agency. By disclosing the address of the buyer abroad and the details of product being exported, etc, the confidential and sensitive business information becomes public.

3. In order to address the above difficulty being faced at present by exporters, it has been decided that exporters making an application to authorized Agencies for issue of Certificate of Origin (NP), may leave Column No. 2 of the Certificate blank and this column may be filled up after the same is certified and signed by the authorized Agency competent to issue such a Certificate.

This issues with the approval of competent authority.

(M.K.Parimoo)
Joint Director General of Foreign Trade

(issued from F. No.1/94/180/116/AM-07/Pol-I)